(b) The Committee which is headed by Chief Secretary, Govt. of Gujarat, has representatives from the Governments of Haryana, Karnataka, Maharashtra, Orissa and Tamil Nadu and the National Informatics Centre. The terms of reference of the Committee are as follows: —

(i) Simplification of procedure for various approvals of industrial projects at the State level.

(ii) Prescription of a single format for the multiplicity of approval required at the State level.

(iii) Format for monitoring investment approvals, both domestic and foreign.

(iv) Suggest simplification of land acquisition laws and procedure for industrial venture.

### Setting op of industries in Kanpur Dehat

5934. SHRI RAMNATH KOVIND: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that \*he Kanpur Dehat district in U.P. has been declared as an industrially backward district;

(b) if so, what specific steps the Central Government have taken to promote setting up of new industrial units in the said district;

(c) whether the Central Government have any proposal to set up any industrial projects in Kanpur Dehat district;

(c) if 90, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI KRISHNA SAHI); (a) to (e) Kanpur Dehat is a Centrally declared Industrially backward area Industrialisation of a State is primarily the responsibility of the State Government concerned and to Questions 214

Central Government supplement such efforts wherever possible.

## Problems in Khadi and Village Industries tectr in Kerala

## 5935. SHRIMATI KAMLA SINHA: SHRI RANJAN PRASAD YADAV:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Khadi and Village industries sector in Kerala is facing a grave crisis with more than 80 per cent of Khadi institutions reported defunct due to a lack of funds and technical assistance; and

(b) if so, what are the reasons therefor and what steps are proposed to be taken by Government to ensure the survival and healthy recovery of the Khadi and Village industries in Kerala?

THE MINISTER OF STATE IN THE MINISTRY OP INDUSTRY (SHRI M. ARUNACHALAM): i.. (a) No, Sir.

(b) Does not arise.

### Closure of, Mandya National Paper Mills Limited

5936. SHRI K. RAHMAN KHAN: Will the PRIME MINISTER be plea sed to state:

~ (a) whether the Hindustan Paper Corporation of India Limited has decided to dose down its subsidiary company, Mandya National Paper Mills Limited, in Karnataka;

(b) if so, the reasons for the clo sure of the unit; and

(c) what is the total amount inves ted by the Hindustan Paper Corpora tion of India, so far, in this company after it has taken offer?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY

(SHRIMATI KRISHNA SAHI): (a) (b) Mandya National Paper Mil], and Karnataka, is under reference to BIFR BIFR has reached the prima-facie the company has conclusion that become unviable and it is not possible to it. It is, therefore; just rehabilitate equitable and in public interest that the company should be wound up. BIFR has accordingly issued a notice for winding up of the company. However, the final decision of BIFR is awaited.

(c) The total amount invested by Hindustan Paper Corpn, in Mandya National Paper Mills Ltd. upto 31.3 1994 by way of share capital loan and ac'?rued/due interest thereon is Rs. 110.75 crores (Prov.).

## Inclusion of minorities in Selection Committee of PANs.

5937. SHRI K. RAHMAN KHAN: Will the PRIME MINISTER be pleased to state:

(a) what are the concrete steps taken by the Ministry to provide fair representation to minorities in the public sector enterprises of the department;

(b) the details of public sector enterprises which have included members of minorities in the selection committee and the names of such members enterprise-wise; and

(c) the details of public sector enterprises, where no representatives of the minorities have been included in selection committees and the reason for non-inclusion?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI KRISHNA SAHI): (a) No reservation for minorities is applicable to recruitments In public sector enterprises. However, that enterprises have been instructed to include one member belonging to minority community in all Selection Committees [Boards for making rec. ruitment to 10 or more vacancies in Group C or Group D posts/services.

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(b) and (c) The information is being collected and will be laid on the I able of the House.

# Joint venture for manufacture of Maruti Components

5938. SHRI KRISHNA KUMAR BIRLA: Will the PRIME MINISTER be pleased to state:

(a) whether the Non-Resident Indians have joined hands with India's automobile giant, Maruti Udyog Limited, for the manufacture of components for the Maruti vehicle.

(b) if so, the details of the agreement signed in this regard;

(c) whether Government have approved the joint venture agreement; and

#### (d) if so. the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI KRISHNA SAHI): (a) and (b) Maruti Udyog Limited (MUL) has signed an Agreement with Mls. Caparo Group Ltd. located in the U.K. and owned by Mr. Swaraj Paul who is an NRI and Mr. M.D. Jindal who is an Indian National and h also associated with Maruti as a Joint Venture partner, for setting up a Joint Venture company. This new project incorporated as Caparo Maruti Limited will be supplying Body Press Panels to Maruti. This project will have an approximate investment of Rs. 3700 lakhs. The project will have a debt-equity ratio of 2:1. The break-up of equity among joint venture partners will be as fol-laws:----

## Caparo-60 per cent MUL-20 per cent Jindal-20 per cent

(c) and (d) Caparo Maruti Limi-ted has obtained necessary approvals from Government of India. The Project is expected to be completed by April. 1995.